to (c). Detailed information has been called for from the Manipur Government and will be placed on the Table of the Sabha as soon as received.

TELEPHONE CONNECTIONS IN MANIPUR

2307. SHRI M. MEGHACHAN-DRA: Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether Government propose to increase the number of telephone connections in Manipur during the current year; and
- (b) if so, the number of telephone connections proposed to be increased by the end of 1968?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) It is proposed to provide an additional capacity of 300 lines in Imphal exchange and the existing waiting list is expected to be completely wiped out.

विल्ली दुग्ध योजना में दुग्धचूर्ण प्रचार करने वाला कारखाना

2308. श्रीओंकार लाल बेरवा: क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करगेकि:

- (क) क्या दिल्ली दुग्ध योजना में दुग्ध चूर्ण बनाने का कारखाना स्थापित करने की किसी योजना पर सरकार विचार कर रही है:
- (ख) यदि, हां तो इसके कब तक लगाये जाने की संभावना है; और
- (ग) इस कारखाने की उत्पादन क्षमता कितनी होगी?

चार्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहित्र शिन्दे): (क) दिल्ली दुग्ध योजना में रोलर ड्राइड सपरेटा दुग्धचूणं बनाने के लिए दो रोलर ड्राइयर चालू हैं। स्प्रे-ड्राइड सपरेटा दुग्ध चूर्ण बनाने हेतु दूसरे प्लांट के लिए आर्डर दे दिया गया है।

- (ख) आशा है स्प्रे-ड्राइयर शरद् ऋतु 1968 तक लगा दिया जाएगा।
- (ग) रोलर-ड्राइयर की क्षमता दो मैट्रिक टन दुग्ध-चूणं और स्प्रे-ड्राइयर की क्षमता पांच मैट्रिक टन दुग्ध चूणं प्रति बीस घंटे है।

PAPERS LAID ON THE TABLE

Notification under Minimum
Wages Act

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): I beg to lay on the Table a copy of the Minimum Wages (Central Advisory Board) Amendment Rules, 1967, published in Notification No. GSR. 1905 in Gazette of India dated the 22nd December, 1967, under section 30A of the Minimum Wages Act, 1948, [Placed in Library. See No. LT—240/68]

12.27½ hrs.

RE: BANK EMPLOYEES' STRIKE

SHRI S. M. BANERJEE (Kanpur): What about the bank employees' strike? Some statement should be made by the Deputy Prime Minister today. More than a lakh of employees had gone on strike. A statement has already been made in the Rajya Sabha.

MR. SPEAKER: Order, order. It is not proper to get up in this manner and raise these things.

SHRI S. M. BANERJEE: He has already made a statement in the Rajya Sabba.

MR. SPEAKER: Every time he cannot get up in this manner. I know that there are several strikes; engineers are on strike and engineers are being arrested; some others are also on strike and so on..

SHRI S. M. BANERJEE: This strike was against the Bill.

Re: Bank Employees Strike

MR. SPEAKER: Even if the hon. Minister wants to make a statement now, he ought to have written to me earlier. He cannot make the statement now; I cannot ask him to do it either. If the hon. Member wants to raise it still, that is a different matter.

SHRI S. M. BANERJEE: Let the hon. Minister make a statement.

MR. SPEAKER: I would allow it. Nothing will be recorded.

SHRI S. M. BANERJEE: **

MR. SPEAKER: He can write to me later. There are some methods to be followed for raising these issues. Everybody cannot just get up and raise these things in this manner. At least one day during this session, he should give freedom to other Memhers also.

SHRI S. M. BANERJEE: **

SHRI HUKAM CHAND KACH-WAI (Ujjain): **

MR. SPEAKER: Nothing will be taken down. I am on my legs now. I know that when Shri S. M. Banerjee has risen, Shri Hukam Chand Kachwai, cannot afford to lose the chance. Shri S. M. Banerjee has had his say already; he has referred already to the bank employees' strike and he has said that some statement should be made.

VASUDEVAN SHRI NAIR (Peermade): It is a serious matter.

MR. SPEAKER: I agree that it is a serious matter. But my objection is not to the matter but to the method of raising it. That is my objection. I serious. The agree the matters are engineers' strike bankmen's strike or some other factory strike-all these are important.

SHRI S. M. BANERJEÉ : Do not he angry.

MR. SPEAKER: No question of being angry.

SHRI S. M. BANERJEE: **

SHRI JYOTIRMOY BASU (Diamond Harbour) : **

Papers Laid

on the Table

MR. SPEAKER: Nothing that has been said will be taken down. Because there is President's rule in Haryana, West Bengal and UP, this House cannot be converted into an Assembly. These things must be done under the rules.

12.31 hrs.

PAPERS LAID ON THE TABLE conid.

FOODGRAINS MOVEMENT RESTRICTIONS (EXEMPTION OF CERTIFIED SEEDS) AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY AND CO-OPERATION LOPMENT (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1968, published in Notification No. G.S.R. 303 in Gazette of India dated the 17th February 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-241/

EMPLOYEES' PROVIDENT FUNDS AMEND-MENT) SCHEME, ANNUAL REPORT ON THE EMPLOYEES' PROVIDENT FUNDS SCHEME AND CONCLUSIONS OF THE TWENTY-SEVENTH SESSION OF STAND-ING LABOUR COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table-

(1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1968. published in Notification No. G.S.R. 259 in Gazette of India dated the 10th February, 1968, under sub-section (2) of section 7 of the Employees' Provident Act, 1952. [Placed in Library. See No. LT-242/68].